

will be taken on receipt of the final reports of the East German and Norwegian tests, as well as of the report of the Consultants.

Arrears of Income Tax

1703. { **Shri Kapur Singh:**
 { **Shri Narendra Singh**
 { **Mahida:**

Will the Minister of Finance be pleased to state:

(a) what are the income-tax arrears in Gujarat State against various parties for the period 1952-62 (year-wise); and

(b) what steps have been taken by Government to recover this money from the defaulters?

The Minister of Finance (Shri Morarji Desai): (a) Statement showing the arrears of Income-tax at the end of the years 1951-52 to 1961-62 in Gujarat State.

(Rs. in crores)

Year	Amount
1951-52 (gross) .	3.72
1952-53 (gross) .	4.97
1953-54 (gross) .	4.29
1954-55 (gross) ..	4.49
1955-56 (gross) .	5.69
1956-57 (gross) .	7.63
1957-58 (gross) .	9.46
1958-59 (effective) .	4.24
1959-60 (effective) .	2.45
1960-61 (effective) .	3.39
1961-62 (effective) .	3.96
	(Provisional)

(b) The following steps as laid down in the Income-tax Act, 1961 are being taken to collect the income-tax dues from the defaulters:

(i) Levy of penalty under section 221(1) for non-payment of taxes in time;

(ii) Issue of certificate under section 222(1) to the Tax recovery Officer who on receipt of this, proceeds to recover the arrears of Tax.

(iii) Attachment of the defaulter's moveable properties by issue of distraint warrants in big cities, where there is provision for recovery of Municipal taxes in this manner;

(iv) Issue of a notice in writing under section 226(2) asking the disbursing officer to deduct the arrears of tax from the salary of the defaulter at the time of payment thereof if the defaulter happens to be a salaried employee.

(v) The issue of notice in writing under section 226(3) asking any person from whom money is due or may become due to the defaulter, to pay to the Income-tax Officer forthwith arrears of tax mentioned in the notice.

Political Sufferers in Mysore

1704. Shri S. B. Patil: Will the Minister of Home Affairs be pleased to state:

(a) the amount distributed to political sufferers in Mysore State since 1952 up-to-date;

(b) whether any applications from Mysore State are still pending and if so, how many;

(c) whether it is a fact that the political sufferers were given varied amounts rising from Rs. 100 to Rs. 5,000;

(d) what was the basis to determine the quantum of amount; and

(e) whether Government are thinking of aiding the destitute and the poor political sufferers and if so, what are the plans?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Rs 1,83,450 since the inception of the Home Minister's Discretionary Grant in 1955-56 till 31st July, 1962.

(b) No.

(c) Yes.